

THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

Before **Shri Sanjay Garg, Judicial Member**
and **Shri Bijayananda Pruseth, Accountant Member**

ITA No. 701/Srt/2024
Assessment Year 2011-12

Nita Nimeshbhai Patel, 1/68, Moti Falia, Mora Bhagal, Rander Road, Surat-395006 PAN: AHZPP4011A (Appellant)	Vs	The ITO, Ward-1(3)(8), Surat (Respondent)
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Assessee by: Shri P M Jagasheth, A.R.
Revenue by: Shri Mukesh Jain, Sr. D.R.

Date of hearing : 18-03-2025
Date of pronouncement : 28-03-2025

आदेश/ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been filed by the Assessee against the order passed by the Learned Commissioner of Income Tax, Appeal/Additional/Joint Commissioner of Income Tax, Appeal-8 Mumbai [hereinafter referred to as "CIT(A)"] dated 9.03.2024 arising out of the matter of assessment order passed u/s.147 r.w.s 144 of the Income Tax Act, 1961 (herein-after referred to as "the Act") relevant to the Assessment Year 2011-12.

2. At the time of hearing, ld. counsel for the assessee has requested to withdraw the appeal filed vide letter dated 18th March, 2025. The content of the said application is reproduced below:-

“Dear Sir,

1. In that the above noted appeals is pending before the Hon'ble ITAT, Surat and hearing is fixed on 18.03.2025.

2. I would like to submit that I had applied for the VSVS Scheme-2024 for the above two appeals, and the VSVS Form-2 has been received. Therefore, I would like to withdraw the aforementioned appeals from the ITAT, Surat. Kindly allow the withdrawal of the above-mentioned appeals.

Thanking you,

Yours truly,

Sd/-

Nita Nimeshbhai Patel”

3. The Revenue is fair enough in not objecting assessee's withdrawal application. In view of the above, we therefore accept assessee's request for withdrawing the appeal filed.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28-03-2025

Sd/-
(Bijayananda Pruseth)
Accountant Member

Sd/-
(Sanjay Garg)
Judicial Member

Ahmedabad : Dated 28/03/2025

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Surat
6. Guard file.

// True Copy //

By order,

Assistant Registrar,
Income Tax Appellate Tribunal,
Surat